

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

103. C.P. (IB)/271(MB)2024

IN THE MATTER OF

Capacite Infraprojects Limited

... Petitioner

Vs

Sankalp Siddhi Developers Private limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. ANU JAGMOHAN SINGH,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent: Adv. Sanaya Patel (VC)

ORDER

Ld. Counsel for the Corporate Debtor states that vide order dated 23.02.2024 in CP 807 of 2023, the Corporate Debtor has already been admitted to CIRP. In view of the same, the present CP has become **infructuous**. Let the Petitioner file his claim before the RP in CP 807 of 2023.

Sd/-
ANU JAGMOHAN SINGH
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/